

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).8446/2021

(Arising out of impugned final judgment and order dated 14-12-2018 in CRLA No.3782/2008 passed by the High Court of Judicature at Allahabad)

WAHID

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No.159265/2021 - EXEMPTION FROM FILING O.T.

Date : 28-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Nagendra Singh, Adv.
Mr. Ashish Pandey, Adv.
Dr. Sanjay Gupta, Adv.
For M/S. V. Maheshwari & Co., AOR

For Respondent(s) Mr. Siddharth Dharmadhikari, AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. A. Dev Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Nagendra Singh, learned counsel appearing on behalf of the petitioner as also Mr. Siddharth Dharmadhikari, learned Additional Advocate General appearing on behalf of the respondent - State.

List this petition on a non-miscellaneous day for final hearing.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)